# CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH: ALLAHABAD.

### CCA. 124 of 2004

IN

ORIGINAL APPLICATION NO.868 OF 2003

ALLAHABAD, THIS THE 17th DAY OF MAY, 2005

QUORUM: HON. MR. JUSTICE S.R. SINGH, V.C. HON. MR. S.C. CHAUBE, A.M.

- Brijesh Yadav, son of Sri Baiz Nath Yadav, resident of Village Onhaietah, Post Bagalipizara, District Mau.
- Ravi Kant Singh Patel, son of Sri Ram Vilas,
  Resident of Village Madara Munda, Post Madara,
  District Ghazipur.

.....Applicants.

Counsel for applicant : Shri O.P. Singh.

## Versus

S.B. Vishwas, Director of National Institutes of Sugarcane and Sugar Technology Institute, Central Government, Jam Nagar House, New Delhi.

.....Respondents.

Counsel for Respondents : Sri N.P. Singh.

### ORDER

## BY HON. MR. S.C. CHAUBE, A.M.

Counsel for the Respondents states that by way of Annexure SCA-1, the Director, National Bureau of Agriculturally Important Micro Organisms, NBAIM, Mau, U.P. has decided the representation filed by the applicant vide his order dated 19.2.2005.

2. In view of the facts and statements made by the counsel, we find that no useful purpose will be served in keeping this contempt petition alive as the contempt period of the facts and statements made by

substantial compliance of the direction of the Tribunal has been carried out. Therefore, the contempt petition is dismissed and the notices issued are discharged. However, the applicant is granted liberty to file a fresh O.A. in case he is not satisfied with the decision passed on his representation.

Shah A.M. Per y

Asthana/